

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:44  
ANSWERED ON:11.11.2010  
INQUIRY ON MANGALORE AIR CRASH  
Karunakaran Shri P.;Tewari Shri Manish

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Court of Inquiry constituted to enquire into the Mangalore air crash has submitted its report to the Government;
- (b) if so, the findings thereof;
- (c) the follow-up action taken thereon;
- (d) whether compensation has been fully paid to the victims of the crash;
- (e) if so, the details thereof and the total amount paid so far;
- (f) the steps taken by the Directorate General of Civil Aviation to beef up operational safety including comprehensive safety audit;
- (g) whether the Government has asked to conduct a study on stress and fatigue on pilots during quick turn around night flights;
- (h) if so, the details thereof; and
- (i) the steps taken in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (i):- A statement is laid on the Table of the House.

Statement referred to in the Lok Sabha Starred ( ) Question No. 44 for 11/11/2010 regarding `Inquiry on Mangalore Air Crash`.

(a), (b) and (c):- The term of the Court of Inquiry appointed under Rule 75 of Aircraft Rules, 1937 to investigate the accident of M/s. Air India Express Boeing 737 aircraft on 22nd May, 2010 at Mangalore has been extended till 15th November, 2010 for formal submission of the report to the Central Government and presentation of the contents thereof.

(d) and (e):- An interim compensation of Rs. 10 lakh for each adult deceased passenger, Rs. 5 lakh for each passenger below age of 12 and Rs.2 lakh for each injured passenger has been given. Payment of remaining full and final compensation as per Montreal Convention is in progress and an amount of Rs. 6,64,95,000/- has been paid.

(f):- Directorate General of Civil Aviation (DGCA) has taken the following steps to beef up operational safety:- (i) safety audit of Air India Charters Limited and other airlines; (ii) inspection of critical airports; (iii) formation of Board for Aviation Safety (BFAS) to discuss and analyse weekly incidents and accidents; and (v) review of procedure for issuance of Foreign Aircrew Temporary Authorisation (FATA).

(g), (h) and (i):- A Committee has been constituted under the Chairmanship of Director General of Civil Aviation to study Flight Duty Time Limitation (FDTL) of flight and cabin crew for stress and fatigue, and make necessary recommendations, keeping in view the prevailing international practices, availability of pilots and their optimum utilisation in the context of the Indian aviation sector, without compromising on safety. DGCA has also issued Air Safety Circular 05 of 2010 regarding Management of Crew Fatigue during flight.